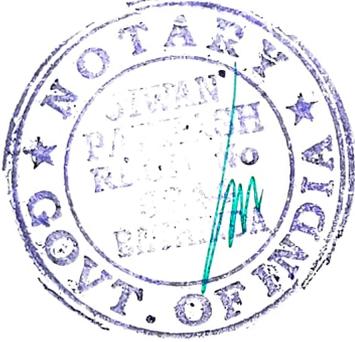


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

Miscellaneous Application No.16/2025

IN

Original Application No. 394/2024



Er. Shivcharanjit Singh

Applicant

Versus

State of Punjab

Respondent

Affidavit of Er. Ramandeep Singh Sidhu, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda in compliance to order dated 10.02.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That briefly stated, the Hon'ble National Green Tribunal in exercise of suo moto powers has taken cognizance of a letter petition dated 29.09.2023 sent by Er. Shivcharanjit Singh resident of Type-6, Power Colony, GHTP, Lehra Mohabbat, District Bathinda about unauthorized construction in greenbelt area of residential colony Omaxe City, Bathinda and registered the case in Original Application No. 394 of 2024 titled as Er. Shivcharanjit Singh Vs. State of Punjab.
- 2) That the case was disposed of by the Hon'ble Tribunal vide Order dated 02.07.2024 and a Joint Committee comprising of Deputy Commissioner, Bathinda; Divisional Forest Officer, Bathinda; State Pollution Control Board and representative of Bathinda Development Authority, Bathinda was

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Bathinda.

constituted to submit report in the case. Pursuant there to report dated 24.09.2024 has been filed by the Joint Committee through Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.

- 3) That after consideration of the report of the Joint Committee, the Hon'ble Tribunal was pleased to pass an Order dated 10.02.2025 thereby impleading the State of Punjab through Secretary, Department of Science, Technology and Environment; Commissioner, Municipal Corporation, Bathinda; District Magistrate, Bathinda; Chief Administrator, Bathinda Development Authority; District Town Planner, Bathinda; Punjab State Pollution Control Board and M/s OmaxeBuildhome Pvt. Ltd. Omaxe City, Goniana Road, Bathinda as respondents in the case with direction to file reply in the case.
- 4) That the Punjab Pollution Control Board has already extended an opportunity of hearing to M/s OmaxeBuildhome Pvt. Ltd. Omaxe City, Bathinda on 26.03.2025 before the Competent Authority of the Board at Patiala but the project proponent has shown its in-ability to attend the meeting and by deputing a representative has sought adjournment of the matter. In the interest of justice, the request of the representative was allowed and the Punjab Pollution Control Board will extend another hearing to the project proponent to conclude the case.
- 5) In view of the above stated facts, it is requested that a period of 02 months may kindly be granted to the Punjab Pollution Control Board to file reply in the matter.

Date: 28-3-25

Place: Bathinda

Deponent



(~~E~~. Ramandeep Singh)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Bathinda.  
(On behalf of respondent no.6)



Verification:

Verified that the contents of paragraphs 01 to 04 of the above affidavit are true and correct to my knowledge as derived from the official record. Para No. 5 is prayer. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

Date: 28-03-25

Place: Bathinda

Deponent

(. Ramandeep Singh)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Bathinda.  
(On behalf of respondent no.6)



TO BE FORWARDED TO NOTARIAL  
REGISTERED OFFICE  
M 593 28/3/25  
JIANI PARTH SAGAR BATHINDA

ATTESTED  
JIANI PARTH SAGAR  
ADVOCATE  
NOTARY BATHINDA

28 MAR 2025

28 MAR 2025